## **GOVERNMENT OF INDIA** MINISTRY OF FINANCE DEPARTMENT OF FINANCIAL SERVICES LOK SABHA

# **UNSTARRED QUESTION No. 3796**

TO BE ANSWERED ON 24<sup>TH</sup> MARCH, 2017 (FRIDAY)/ CHAITRA 3, 1939 (SAKA)

### Restrictions on Deposits/Withdrawals

3796. SHRI TARIQ ANWAR:

SHRI KAUSHALENDRA KUMAR:

SHRI R.P.MARUTHARAJAA:

SHRI C. MAHENDRAN:

SHRI K.C. VENUGOPAL:

ADV. NARENDRA KESHAV SAWAIKAR:

SHRI DUSHYANT CHAUTALA:

DR. RAVINDRA KUMAR RAY:

SHRI N.K. PREMACHANDRAN:

SHRIMATI P.K. SREEMATHI TEACHER:

SHRI MULLAPPALLY RAMACHANDRAN: SHRI GEORGE BAKER: SHRI SHER SINGH GHUBAYA:

SHRI JOSE K. MANI:

PROF. RICHARD HAY: SHRI SUMAN BALKA:

ADV. JOICE GEORGE: SHRIMATI VEENA DEVI:

ADV. CHINTAMAN NAVASHA WANAGA: PROF. CHINTAMANI MALVIYA:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Public Sector Banks(PSBs) have decided to impose penalty for not keeping minimum balance in account and if so, the details thereof and the reasons therefor and the corrective steps taken by the Government in this regard;
- (b) whether the Government has issued order for banks to permit savings bank account holders to deposit/withdrawal cash three times a month free of charge and levy Rs.50 plus service tax on every transaction beyond that and if so, the details thereof and the reasons therefor;
- (c) whether the penalty charges are different in metropolitan areas, urban and rural branches and if so, the details thereof;
- (d) whether withdrawal of cash from ATMs attract a charge of up to Rs.20 if the number of transactions exceeds three from other banks ATMs, in a month and Rs.10 more than five withdrawals from SBI ATMs, if so, the details thereof and the reasons therefor:
- (e) whether the Government consider relaxation from such penalties in the cases of deposit/withdrawal of money for the reasons such as marriages/ hospitalisation etc.; and
- (f) if so, the details thereof and if not, the reasons therefor?

#### **Answer**

## The Minister of State in the Ministry of Finance (SHRI SANTOSH KUMAR GANGWAR)

(a) and (c): Details of levy of charges by public sector banks for metropolitan areas, urban, semi-urban and rural branches are at Annex. RBI's circular dated 20.11.2014, provides, inter alia, that Boards of banks are to decide the policy on levy of panel charges on non-maintenance of minimum balances on savings bank account, and that such charges should be in line with the average cost of providing the services. Public sector banks have apprised that the charges are to cover cost of services.

- (b) No, madam.
- (d) to (f): As per RBI's circular dated 14.8.2014, banks may put in place appropriate Board-approved policy relating to the charges for customers for use of their ATMs. It further provides that if the number of financial and non-financial transactions in a month from other banks' ATMs exceeds three transactions at ATMs located in the six metro cities (*viz*. Mumbai, New Delhi, Chennai, Kolkata, Bengaluru and Hyderabad) or five transactions at ATMs at all other locations, the charges are capped at Rs. 20 per transaction (plus service tax). For financial transactions exceeding five in a month at SBI's own ATMs, the State Bank of India (SBI) charges Rs. 5 (plus service tax) per transaction.

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Minimum balance charges in individual savings bank accounts (other than BSBD account)\*\*

		With cheque book									Without cheque book								
S. No.	Bank	Quarterly average balance Charges								Quarterly average balance Charges									
		Rural	Semi Urban	Urban	Metro	Rural	Semi Urban	Urban	Metro	Rural	Semi Urban	Urban	Metro	Rural	Semi Urban	Urban	Metro		
1	Allahabad Bank	500	500	1000	1000	102	102	143	143	100	100	500	500	36	36	77	77		
2	Andhra Bank*	250	250	500	500	50	100	100	100	100	250	250	250	50	100	100	100		
3	Bank of Baroda*	500	500	1000	1000	100	100	200	200	500	500	1000	1000	100	100	200	200		
4	Bank of India	500	500	500	500	54	54	54	54	100	100	100	100	40	40	40	40		
5	Bank of Maharashtra*	250	500	500	500	40	80	120	120	250	500	500	500	40	80	120	120		
6	Bhartiya Mahila Bank	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
7	Canara Bank*	500	1000	1000	1000	40	40	40	40	500	1000	1000	1000	40	40	40	40		
8	Central Bank of India*	250	500	1000	1000	60	120	180	240	250	500	1000	1000	60	120	180	240		
9	Corporation Bank*	250	500	500	500	100	100	100	100	250	500	500	500	100	100	100	100		
10	Dena Bank	500	500	1000	1000	50	50	100	100	500	500	1000	1000	50	50	100	100		
11	IDBI Bank Limited*	500	2500	5000	5000	20	100	200	200	500	2500	5000	5000	20	100	200	200		
12	Indian Bank	500	500	500	500	100	100	100	100	250	250	250	250	100	100	100	100		
13	Indian Overseas Bank	500	500	1000	1000	45	45	45	45	100	100	500	500	45	45	45	45		
14	Oriental Bank of Commerce	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
15	Punjab & Sind Bank	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
16	Punjab National Bank*	500	1000	1000	1000	75	100	150	200	500	1000	1000	1000	75	100	150	200		
17	State Bank of Bikaner & Jaipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
18	State Bank of Hyderabad	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
19	State Bank of India* (proposed from 1.4.2017)	1000	2000	3000	5000	50	75	80	100	1000	2000	3000	5000	50	75	80	100		
20	State Bank of Mysore	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
21	State Bank of Patiala	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
22	State Bank of Travancore	0	0	0	0	0	0			0						0			
23	Syndicate Bank	500	500	1000	1000	40	40	_	-	100		500	500		-	40	-		
24	UCO Bank	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
25	Union Bank of India	250	500	1000	1000	29	58	115	115	100	250	500	500	22	22	43	43		

26	United Bank of India*	500	500	500	500	72	72	72	72	50	100	100	100	44	72	72	72
27	Vijaya Bank	250	250	500	500	50	65	65	65	250	250	500	500	50	65	65	65

Source: Public Sector Banks

for non-operation/non-activation of Basic Savings Bank Deposit (BSBD) accounts.

Vide RBI's circular dated 6.5.2014 levy of penal charges for non-maintenance of minimum balances in any inoperative account is not permitted.

<sup>\*</sup> Penalty for non maintenance of average minimum balance is proportionate to the shortfall of the actual balance from the minimum balance. In the above calculation table the maximum penalty is shown.

<sup>\*\*</sup>As per Reserve Bank of India (RBI) circular dated 10.8.2012, no penal charges are to be levied